

Central Administrative Tribunal
Principal Bench, New Delhi.

92

CP-218/94 in
OA-3301/92

New Delhi this the 12th Day of July, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Chairman
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Shri Nand Kumar,
S/o Sh. Algu Ram(Late),
R/o 754, Sector-III,
R.K. Puram, New Delhi.

Petitioner

(By advocate Sh. T.C. Aggarwal)

versus

Shri Bhaskar Ghosh,
Secretary,
Ministry of Information & Broadcasting,
Shastry Bhawan,
New Delhi-1.

Respondent

ORDER(ORAL)
delivered by Hon'ble Mr. Justice S.K. Dhaon, Chairman

A complaint is that the direction given by one of us (S.K. Dhaon) in O.A. No. 3301/92 on 3.12.93 has not been carried out by the respondents.

The applicant has himself filed a photocopy of Memo dated 18.04.94 which goes to show that the respondents have considered the case of the applicant and have put him on par with Sh. R.C. Panigrahi and Shri K.S. Jagan Nath Rao. That was the precise direction given by the Tribunal. Therefore, it cannot be said that the respondents are wilfully disobeying the orders of the Tribunal. However, we make it clear that if the applicant has any grievance, it will be open to him to challenge the legality of the order dated 18.04.94 passed by the Under Secretary.

The application is rejected.

B.N.Dh-1
(B.N. DHOUNDIYAL)
MEMBER(A)

S
(S.K. DHAON)
CHAIRMAN

/vv/